

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 86 / (MAH) / 2012

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017

NAME OF THE PARTIES: M/s. ~~As~~ Smt. Priti Mansingka & Ors.
vs.

M/s. Mansingka Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 OF THE Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Pravin Surange	Adv. for Pet.	

ORDER

TCP No. 86/397-398/CLB/MB/MAH/2012

1. Learned Counsel Mr. Pravin Surange from the side of the Petitioner is present.
2. He referred to the draft of M.O.U. on record. It is directed that once M.O.U. is already prepared, then the dispute is expected to be resolved on or before 30.06.2017.
3. The Petitioner is also directed to inform the next date to the respondent so that he should also be present on the next date of hearing, specially in the light of the fact that the respondent is absent from last two occasions.
4. The next date of hearing is **30.06.2017**.

Sd/-

Dated: **17.04.2017**

M.K. Shrawat
Member (Judicial)